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BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No.758/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th January 2018, 10.30 A.M

Name of the Company	State Bank of India-Vs-Ghotaringa Minerals Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. POONAM KESWANI, ADVOCATE
for INDIALAW, LLP
2. Dwaipayan Ghosh, Advocate
For INDIALAW LLP
3. Arista Basu, Adv.

Applicants

Keswani
18/01/18
Ghosh
18/1/18

4. Nikita Thangaraj

Corporate Debtor

NI
18/01/18

ORDER

Ld. Counsel for the financial creditor and the corporate debtor is present.

Ld. Counsel for the corporate debtor has sought leave of the Court to file reply. Prayer is allowed. Reply filed by the corporate debtor is taken on record.

Rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 09/02/2018 for admission.

sd

(Jinan K.R.)
Member (J)

sd

(V.P.Singh)
Member (J)